

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 315  
ANSWERED ON 3<sup>RD</sup> FEBURARY, 2022**

**REGULATION OF APP-BASED TAXI SERVICE PROVIDERS**

**315. SHRIMATI SARMISTHA SETHI:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

**(a) whether the Government proposes to introduce a law to regulate app-based taxi service providers in the country to ensure safety of women commuters; and**

**(b) if so, the details thereof ?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) and (b) : In pursuance of provisions under Section 36 of the Motor Vehicles (Amendment) Act, 2019 and section 93 of Motor Vehicles Act, 1988, Ministry of Road Transport & Highways has issued the Motor Vehicle Aggregator Guidelines, 2020 on 27<sup>th</sup> November, 2020 and amendments therein on 8<sup>th</sup> December,2020. The Guidelines are available on the website of the Ministry of Road Transport & Highways ([www.morth.nic.in](http://www.morth.nic.in) ). It has been shared with States to take appropriate action for regulating taxi aggregators.**

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